FORM NO. 4 (See Rule 42)

In The Central Administrative

GUWAHATI BENCH: GUWAHATI

no order sheet APPLICATION NO.

OF 199 8

Applicant(s) Sri L.D. Adhikony doies

Respondent(s) WNION of India 20129

Advocate for Applicant(s) Jm. D. K. Dw

Advocate for Respondent(s) In A Delo Roy Sr. C. C., S.C Dr. Y. K. Phukan, Sr. G. A. ASSUM.

Notes of the Registry	Date	Order of the Tribunal			
No. 030940 11-8-96	13.8.98	Application is admitted. Issue notice on the respondents. Written state ment within four weeks. List on 11.9.98 for written statement and further orders. Member Vice-Chairman			
Requisite 3 copies nove been viled.	11.9.98	Mr S.Ali, learned Sr.C.G.S.C and Br. Y.K.Phukan, learned Government Advocate, Assam pray for two weeks time to file			

written statement. Prayer is allowed.

List on 27.10.1998 for written statement and further orders.

Vice-Chairman

till appearance

Notes of the Registry Order of the Tribunal Date 19.8.98 Written statement has been filed by the union of India, respondent No.1. Sere vice 7 Notice Respondents No. 2 & 3 have not filed the las kn kript an issued to ke written statement. There is no prayer for extension of time. re appointed by Regar, Let this case be listed for hearing post vide p.No. 2249 on 2-2-99. M-20.8.98 Member lm Retpondents) 2.2.99 Notice duly served on happet blo. 2. Division Benchis not available today. List for hearing on (11/3).99.00 shoomby. grave for Mesponderal(s) trd with his best not been biled. 1.6 PC 11.3.99 this case be Let 29.4.99 alongwith original application No.138/98. (1) Notice duly Surred 10 on R. NO- 2. Member · 2) No wish has been nkmZileel. 26:10 On the prayer of Mr. D.K.Das, Written Statement learned counsel appearing on behalf of the Tibel on behelt applicant the case is adjourned till 13.5.99. of the respondents. Mr. A. Deb Roy, learned Sr. C.G.S.C. and Dr. NO-1. Y.K.Phukan, learned Govt. Advocate, Assam have no objection. 20.10 Fix it for hearing on 13,5,99 Writh Stales trd Sr. CC25.e GA. Assem his not!

9 Written Stale ho but the an R. No. 1. 2) Notice duty Serv To R. No. (2. 1) Notice duty served OM R. NO- 2 2) Wollton Statement biled on hehelt of R. No-1. 12.5.99 16.6.29 Bench in mr available 23-8-99 plan a frairy all 8 heing on 6-739,

Notes of the Registry 14-9-99 On the prayer of Mr.D.K.Das learned counsel for the applicant case is adjourned to 21-9-99 for hearing. No. Rejair note to 11.10.99 alongwith 0.A.No.226/97. No. Rejair note to 11.10.99 alongwith 0.A.No.226/97. No. Rejair note to 11.10.99 No.			***	
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requires some scrutiny and examination.	a) Light	F.M,		parties at some length. Thereafter they
	5 ,			requires some scrutiny and examination.

contd..

	r 19	O.A. 178/98
Notes of the Registry	Date	Order of the Tribunal
25-1-2000 Rejainder his not- year 6 mg,	25 •11 •9 9	Considering the importance of the mate we adjourn the case to 27.1.2000. Records shall be produced on that
Refainder M.	i k	Member Vice-Chairm
2511	pg 27.1.2000	Division Bench is not available.
Reprinde his med.		Ler this case be listed on 7.2.2000 alongwith O.A.No.226/97.
Ser A		Vice-Chai rma r
od 1/2	7.2.00	Secretary (Personnel) Dr. B.K.Gohai
		has personally appeared and produced the records. However, the applicant side has
16-2-00 nol-		prayed for adjournment. Other side ha no objection if the case is adjourne for a week. Prayer of the applicant i
Rejoirde his man		allowed. Records may be kept in the seale cover and safe custody by the Deputy Registrar
		Further appearance of Secretary (Personnel) Dr. Gohain is dispensed with.
		List on 17.2.00. Member Vice-Chairma
	trd	
	17.2.00	as D/B, A & - 24.4.00.
For the state of the space of the space of the state of the space of the space of the state of t		No Division Bench is availabl today. List for hearing on 22.6.00.
		Membe

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22-6. av There is no rener today,
Adjaw ti 8.8.00 800,



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Notes of the Registry	Date	Order of the Tribunal
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	8,8,00	There 5 no Bent , adam
(1) Wis biled on behulb		to 4-11-00.
of The respondant Nort,		13
respondant No-223	24-11	NOM Adjunted to 6:2.2001.
has not been bilect.		Mis
	7.7	MD. M. Adjourned to 6:2:2001. Mis Marken Zeru.
30.11·2010	11.12.2000	Present: Hon'ble Mr Justice D.N. Chowdhury,
λ ³	,	Vice-Chairman
		Hon'ble Mr M.P. Singh, Administrative Member
8-12-0		Let this case listed for hearing in
8-12-00 W/s filed by m		the next available Division Bench.
R-mil.		
R. M. 2 2 3 yet 6		Member(A) Vice-Chairman
fe filed. Case is already	nkm	
fixed & heavy alongisting	23.1.01	List before an appropriate Bench
other care.		excluding one of us (Vice-Chairman).
23-5-2001		(CC Ushan
filed on R-1.	pg	Member Vice-Chairman
filed on R-1.		
2) Gorl of Assams 2 Meghalaga das not been d'ted	25.5.200	l Present: Hon'ble Mr Justice A. Agarwal, Chairman
2 Machalata das		Hon'ble Mr K.K. Sharma,
at been the		Administrative Member.
100 x 0 0 9 9 3 3 1		
W/s on R-223,		On the prayer of the learned
N3 1512 ov (counsel for the applicants, the case is adjourned till 25.6.01 for hearing.
23/5720		adjourned till 25.0.01 201 mounts
· · · · · · · · · · · · · · · · · · ·		Member Chairman
	nkm	Brosden
,	25 6 91	2800
	25.6.81 After having heard learned counsel for the	
		parties at some lenght, the case is adjourned
	and O.A. 138/98.	for hearing on 28-6-2001 along with 0.A. 226/97
		Member Wangham
	bb Oest	Vice-Chairman Vice-Chairman
	7816	List ayann an 29:6, 2001.
		750

0.A.178/98 Notes of the Registry Order of the Tribunal Date 29.6.01 List on 7-8-2001 for hearing alongwith the connected cases. D worther statement bb Viled on behalt ob 4.12.01 Present: The Hon ble Mr.K.K.Sharma. Rino. 1, izespondant Administrative Member . 'No- 223 has not The Hon'ble Mrs.B.Ray, Judicial Member yet viled. Sri D.K.Das, learned counsel for 29:11:01 the applicant submitted that he does not want to press the application. The application is accordingly dismissed as not preseed. 71. comply andu datel 4.12.2001. No order as to costs. Member (J) bb

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	Notes of the Registry	Date		Order of the	Tribunal .	
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